

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.278/MP/2026

Subject : Petition under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of WRLDC Fees and Charges for control period 2019-24.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and Ors.

Petition No.288/MP/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NRLDC fees and charges for the control period 2019-24.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : Delhi Metro Rail Corporation Ltd. and Ors.

Petition No.306/MP/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NERLDC fees and charges for the control period 2019-24.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Assam Power Distribution Co. Ltd. and Ors.

Petition No.313/MP/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of SRLDC fees and charges for the control period 2019-24.

Petitioner : Southern Regional Load Despatch Centre (SRLDC)

Respondents : AP Transco Ltd. and Ors.



Petition No.314/MP/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of ERLDC fees and charges for the control period 2019-24.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondents : Bihar State Power Holding Company Limited and Ors.

Petition No.315/MP/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NLDC fees and charges for the control period 2019-24.

Petitioner : Grid Controller of India Limited (GCIL)

Respondents : Punjab State Transmission Corporation Limited and Ors.

Date of Hearing : **8.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gajendra Sinh Vasava, GCIL
Ms. Himani Dutta, GCIL
Shri Alok Kumar Mishra, GCIL
Ms. Jyoti Shukla, GCIL
Shri Vana Purushottama Rao, GCIL
Shri T R Mohapatra, WRLDC
Ms. Momai Dey, WRLDC
Shri Marisalra Viswanadh, NERLDC
Shri Yekambaram Kasani, NERLDC
Shri Chitra Thapa, NERLDC
Shri Chirag Kalra, NERLDC
Ms. Kavita Parihar, ERLDC
Shri Gaurav Verma, ERLDC
Shri Ranjit Pal, ERLDC
Shri Subrat Swain, ERLDC
Shri Nadim Ahmad, SRLDC
Shri Suresh Raj, SRLDC
Shri DVS Pahneendra, SRLDC

Ms. B S Shruthi, SRLDC
Shri Madala Gopi, SRLDC

Record of Proceedings

The representative appearing for the Petitioners submitted that these Petitions have been filed to true up their fees and charges for the control period 2019-24 and that they have already furnished the additional information sought *vide* Record of Proceedings dated 16.07.2026. He further submitted that none of the Respondents has filed a reply, despite notice, and the matters may, therefore, be reserved for orders.

2. Considering the above, the Commission, while closing the oral hearing, granted the Respondents another opportunity to file their replies, if any, within a week with a copy to the Petitioners, who may file their rejoinders, if any, within a week thereafter.
3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)